

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 76/MP/2013**

Subject : Application for extension of period for testing including full load testing, and subsequent injection of infirm power by Gas Turbine No-3 and its associated waste heat recovery unit of Pragati- III CCPS 1371 MW power plant beyond six months from its first synchronization.

Date of hearing : 9.7.2013

Coram : Shri V.S.Verma, Member  
Shri M. Deena Dayalan, Member

Petitioner : Pragati Power Corporation Limited, New Delhi

Parties present : Shri Rajesh Chattarwal, PPCL  
Shri K.K.Yadav, PPCL

**Record of Proceedings**

The representative of the petitioner submitted as under:

(a) The petitioner, Pragati Power Corporation Limited submitted that it is setting up 1371 MW combined cycle gas based power station (the project) at Bawana. The project comprises of 2 power blocks of 685.6 MW each with combined capacity of 1371.2 MW. Each power block comprises to two advance class gas turbines, one steam turbine and generators connected in multi shaft configuration.

(b) On 26.6.2012, gas turbine no. 3 of block 2 was synchronized in open cycle mode. The machine could not be declared under commercial operation due to delay in commissioning activities of its associated units and availability of gas. GT#3 is required to run on various mode such as at FSNL and at various loads to conduct various activities related to commissioning of HRSG# 3 and STG#2. The testing of GT#3 along with its auxiliaries will be required further for the commissioning of other activities for full load operation.

(c) Once the machine is put under commercial operation after demonstrating the Maximum Continuous Rating (MCR) or installed capacity, it is not possible commercially to operate the machine including starts/stops/part load as per the commissioning schedule of the auxiliaries.

(d) GT#3 has not injected any power in the grid after initial commissioning of unit in the month of June, 2012

(e) The representative of the petitioner requested to allow the petitioner to inject infirm power into the grid from gas turbine #3 of block 2 beyond a period of six months for testing of STG in terms of Central Electricity Regulatory Commission (Grant of Connectivity, Long Term Access and Medium Term Open Access in Inter-state transmission and related matters) Regulations, 2012.

(f) COD for the gas turbine would be declared within two months of grant of permission and COD of the complete module would be declared by October, 2013.

2. The Commission directed the petitioner to file on affidavit, the completion schedule of different activities giving a PERT chart which are required to be furnished before the declaration of commercial operation of the complete Gas Turbine Module by 30.10.2013.

3. After hearing the representatives of the petitioner, the Commission reserved order in the petition.

By order of the Commission,

Sd/-  
(T. Rout)  
Joint Chief (Law)